

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/10540/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Shri Mridul Kumar Kalita
District & Sessions Judge
Jorhat

Dated Guwahati, the 15th November, 2022

Sub:- **Permission to avail LTC.**

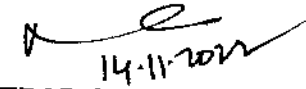
Ref:- Your letter No. JJA/12104/22 dated 10.11.2022

Sir,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the current block period of 2022-2025 with effect from 24.12.2022 to 31.12.2022 to visit Mysore via Bangaluru along with your wife Smti Kabita Kalita, and two sons Shri Abhigyan Kalita and Shri Pragyan Kalita, by the shortest possible route, as per existing Rules.

Thanking you.

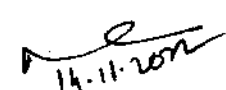
Yours faithfully,


14.11.2022
REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/10541-10543/A, dated-15.11.22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


14.11.2022
REGISTRAR (VIGILANCE)